

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 117**

**IA(I.B.C)/151(CH)2020, IA(I.B.C)/371(CH)2021**  
**IA(I.B.C)/488(CH)2021, IA(I.B.C)/1038(CH)2024**  
**IA(I.B.C)/263(CH)2022, IA(I.B.C)/956(CH)2020**  
**COMP.APPL(IBC)/507(CH)2019, CA No. 652/2019**  
**COMP.APPL(IBC)/410(CH)2019**

**In**  
**CP(IB) No. 363/Chd/Pb/2018**  
**(Admitted)**

**IN THE MATTER OF**

**The Gats Urban Co-Operative Thrift and Credit Society Ltd..**      **...Petitioner-Financial Creditor**

**Versus**

**Sahil Alloys & Machine Tools Pvt. Ltd.**      **...Respondent-Corporate Debtor**

**Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 60(5),**  
**43(1) r/w 44(1), 66(1), IBC 2016**  
**Rule:11 of NCLT, 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in** : Mr. Pulkit Goyal, Advocate.  
**IA No. 151/2020,**  
**371/2021,**  
**488/2021, 263/2022**

**For the RP** : Mr. Deepak Kumar Aggarwal.

**ORDER**

The learned counsel for the RP as well as the RP is present. Upon hearing the submissions made by them, let the matter be list on 27.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**